

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P.No. 72/97 in

O.A.No. 533/94

Date of Order : 7.11.97

BETWEEN:

Prithvi Singh

.. Applicant.

AND

1. Shri Madhava Rao. IAS.
Hyderabad.

2. Shri SD. Mukherjee, IFS,
Principal Chief Conservation of
Forests, Govt. of A.P.,
Saifabad, Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr. K. Sudhakara Reddy

Counsel for the Respondents

.. Mr. P. Naveen Rao -R-1

.. Mr. V. Rajeswara Rao

for R-2

CORAM:

HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R. Rangarajan, Member (Admn.) X

Mr. K. Sudhakara Reddy, learned counsel for the applicant,
Mr. P. Naveen Rao, for the State of Andhra Pradesh and Mr. V. Rajeswara Rao
for the Central Government Standing counsel.

2. The learned counsel for the State of A.P. submits that
the State Government has decided to implement the orders of the
Tribunal dated 23.4.1997 in OA.533/94 filed by the applicant herein

Jar

[Signature]

before the Review Selection Committee which is meeting to review the cases of certain SFS Officers in pursuance of the Central Administrative Tribunal Orders in O.A.No.48/96 etc. for consideration of the applicant's case for inclusion of his name in the select list right from the date the first Selection Committee considered his case. It is further submitted by Mr.P.Naveen Rao

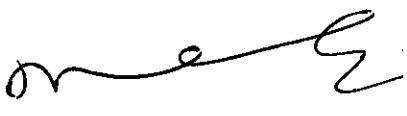
3. In view of the above the C.P. is closed subject to the condition that the results of the Review DFC will be intimated to the applicant within five weeks time from today.

4. If the above direction is not complied with, the applicant is at liberty ^{to review the case} ~~to review the case in C.P.~~

5. No costs.

(Memo No. 955/SC-IFS/94-10, dated 6.11.97 is taken on record)



(B.S. JAI PARAMESHWAR)
Member (Judl.)


(R. RANGARAJAN)
Member (Admn.)

Dated : 7th November, 1997

(Dictated in Open Court)

sd


D.R.